

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

Excise Appeal No.70422 of 2016

(Arising out of Order-in-Original No.ALD/EXCUS/000/MP/(Dem-89/13) 71 of 2015 dated 28.12.2015 passed by Commissioner, Central Excise & Service Tax, Allahabad.)

Commr. of Customs, Central Excise & Service Tax, Allahabad
.....Appellant

(38, M.G. Marg, Civil Lines,
Allahabad, Uttar Pradesh)

VERSUS

M/s.Sugandhi Snuff King
(SA 15/147, Mawaiya, Ashapur, Varanasi)

.....Respondent

APPEARANCE

Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Revenue

S/Shri Nishant Mishra (Advocate), Abhinav Mehrotra (Advocate) & Ankur Agarwal (Advocate) for the Respondent (s)

CORAM:

HON'BLE MRS. ARCHANA WADHWA, MEMBER(JUDICIAL)
HON'BLE SHRI ANIL G. SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING : 25 April 2019
DATE OF DECISION : 4 July 2019

The Excise Appeal No.70422 of 2016 is rejected. For order, see order of date in Excise Appeal No.70232 of 2016.

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)